

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**C.A. 248 of 2014 with C.A. 55 of 2015 With
C.A. 108 of 2015 with C.P. No. 14/397-398/CLB/MB/2014**

Coram:

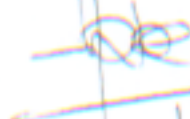
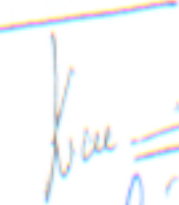
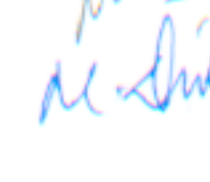
**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.08.2016**

Name of the Company: Dr. Sobhagyamal Jain & Ors.
V/s.
Sobhagya Hospital & Research Centre Pvt. Ltd.


Section of the Companies Act: Section 397-398 of the Companies Act, 1956

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	ASHOK MEHTA	P.C.S.	A.R. for Petitioners/Applicant	
2.	KUNAL P. VAISHNAV	ADVOCATE	RESPONDENT No. 1 & 3	
3.	M. Shukla	<u>ORDER</u> ADVOCATE	Respondent NO. 11/ Dr. Sobhagya Hospital & Research Centre Pvt. Ltd.	

PCS for petitioners present. Mr. Vikas Balia with Kunal Vaishnav are present and have filed Vakalatnama for Respondents 1 and 3. Respondent no. 2 present in person. Counsel for Respondent no. 11 present. None present for R- 4 to 7.
Heard the counsels and Company Secretary present. Respondent no. 2 requested for time to engage services of counsel.

List CA 108/2015, 115/2015, 181/2015, 170/2015, 141/2015, 142/2015 in CP 16/2014 on 22.09.2016 and 23.09.2016 for hearing. Meanwhile, R 2 shall engage services of his counsel and get ready for hearing. Petitioner to inform R-4 to 7 about the date of hearing. It is decided to hear CA 108/2015, 151/2015, 115/2015 and 181/2015 together.


(BIKKI RAVEENDRA BABU)
MEMBER JUDICIAL

Dated this 30th day of August, 2016